

SUPREME COURT OF INDIA

F. No. AOR Exam./Dec/2021

New Delhi,
10th August, 2021

NOTIFICATION

In partial modification of Notification F.No. AOR Exam./June/2021 dated 26th March, 2021 and in continuation to subsequent Notice dated 12th May, 2021 issued by the Registry of the Supreme Court of India, in exercise of the powers conferred under Rule 5 (i) and (ii) of Order IV, Supreme Court Rules, 2013 and Regulation 2 of the Regulations regarding Advocates-on-Record Examination made thereunder governing the Examination for Advocates-on-Record, it is hereby notified for information of all concerned that the Advocates-on-Record Examination, 2021, which was earlier scheduled to be held on 8th, 9th, 10th and 11th June, 2021, has been re-scheduled for **20th, 21st, 22nd and 23rd December, 2021.**

In order to ensure the safety and well-being of the candidates and the examination functionaries, the Competent Authority is of the view that it will be appropriate that the candidates desirous to appear in the Advocates-on-Record Examination should have taken both doses of COVID-19 vaccine. The candidates must intimate to this Registry as to whether they have been administered both the doses of COVID-19 vaccine, through e-mail at advocate-on-record@sci.nic.in, latest by **17th November, 2021**. In case, no intimation is received by the Registry, as aforesaid, it shall be presumed that he/she has not been vaccinated and his/her seating arrangement in the examination hall will be arranged accordingly.

sd/-

(Rajesh Kumar Goel)
Secretary-Board of Examiners

Copy to:-

1. The Hony. Secretary, Supreme Court Bar Association.
2. The Hony. Secretary, Supreme Court Advocates-on-Record Association.